

IIT because the land at the site initially selected for it with the approval of the State Government could not be made available and the State Government could not be made available and the State Government requested for changing the location of the IIT. An alternative site has since been selected and finalised. The State Government has to transfer the land for the IIT after which further progress will be possible."

In the above context, I would like to mention that before the matter regarding inadvertent error in the reply could be sorted out, the Lok Sabha had been adjourned *sine-die* and hence this correcting Statement is being laid on the Table of the House in the Winter Session of 1991.

CUSTOMS (AMENDMENT) BILL*

13.11 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): On behalf of Shri Manmohan Singh, I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Customs Act, 1962."

The motion was adopted

SHRI RAMESHWAR THAKUR: I introduce the Bill.

13.12 hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL*

[English]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): I beg to move for leave to introduce a Bill further to amend to Monopolies and Restrictive Trade Practices Act, 1969 and the Companies Act, 1956.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969 and the Companies Act, 1956."

The motion was adopted.

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SHRI K. VIJAYA BHASKARA REDDY: I introduce the Bill.

13.13 hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) ORDINANCE, 1991

Explanatory Statement Giving Reasons for Immediate Legislation by Ordinance

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immedi-

* Published in the Gazette of India, Extraordinary, part II, section 2, Dated 16.12.1991.

** Introduced with the Recommendation of the President